

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

Item No.222 - Co.Appeal 42 of 2018  
Item No.223 – IA 256 of 2018

**Proceedings under Section 58,59 213**

**IN THE MATTER OF:**

Dimple Khetan

.....Applicant

V/s

Prime Customer Services Ltd & Ors

.....Respondent

**Order delivered on 26/09/2022**

**Coram:**

Dr.Deepti Mukesh, Hon'ble Member(J)

Ajai Das Mehrotra, Hon'ble Member(T)

**PRESENT:**

For the Applicant

: Mr. Tirth Nayak, Adv.

For the Respondent

: Mr. Arjun Sheth, Adv. for R-1 to 3

Mr Jaimin Dave, Adv. for R-4

**ORDER**

**Co. Appeal 42 of 20218**

Pleadings are complete. Reply of respondent no.1, 3 & 5 have come on record. Other respondents are already proceeded ex-parte vide order dated 14.07.2022.

List on 04.11.2022

**IA 256 of 2018**

Application is filed by non-applicant challenging the maintainability of the appeal. Copy of appeal is available. Reply has not come on record. Learned Counsel for non-applicant (original appellant) is given two weeks' time to bring the reply on record.

List on 04.11.2022

-Sd-

**AJAI DAS MEHROTRA  
MEMBER (TECHNICAL)**

-Sd-

**DR. DEEPTI MUKESH  
MEMBER (JUDICIAL)**